

आयकर अपीलीय अधिकरण, पुणे न्यायपीठ “बी” पुणे में
IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH “B”, PUNE

श्री डी. करुणाकरा राव , लेखा सदस्य
एवं श्री विकास अवस्थी, न्यायिक सदस्य के समक्ष

BEFORE SHRI D.KARUNAKARA RAO, AM
AND SHRI VIKAS AWASTHY, JM

आयकर अपील सं. / ITA No. 2497/PUN/2016
निर्धारण वर्ष / Assessment Year : 2012-13

Baramati Agro Limited,
A/P. Pimpali,
Tal. Baramati,
Dist. Pune – 413 102
PAN : AAACB7067M

..... अपीलार्थी /
Appellant

बनाम v/s

DCIT, Circle-1(1),
Pune

..... प्रत्यर्थी /
Respondent

Assessee by : Shri Abhishek Butala
Revenue by : Mrs. Shweta Mishra

सुनवाई की तारीख / Date of Hearing :31.07.2018	घोषणा की तारीख / Date of Pronouncement: 31.07.2018
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आदेश / **ORDER**

PER D. KARUNAKARA RAO, AM :

This appeal is filed by the Assessee against the order of CIT(A)-1, Pune, dated 24-08-2016 for the Assessment Year 2012-13.

2. At the outset, Ld. Counsel for the assessee referring to the assessee's letter dated 26-07-2018 submitted that assessee wants to withdraw the appeal filed by it. The reason for such withdrawal as mentioned in the request application of the assessee reads as under :

*“The above hearing is fixed for hearing before Your Honour on 31st July 2018. In this respect, we hereby submit that our **company does not intend to press the above appeal and hereby withdraws the above Appeal** filed against order u/s.143(3) of the Income Tax Act, 1961 for Assessment Year 2012-13.*

We request your Honour to kindly grant us the permission to withdraw the appeal.”

3. Ld DR has no objection for withdrawal of the appeal by the assessee.

4. On perusal of the assessee’s letter and having no objection from the side of Ld. DR, we allow the request of the assessee to withdraw the appeal. Accordingly, the grounds raised by the assessee are dismissed as ‘withdrawn’.

5. In the result, the appeal of the assessee is dismissed as ‘withdrawn’.

Order pronounced in the open court on 31st day of July, 2018.

Sd/-

Sd/-

(VIKAS AWASTHY)

(D. KARUNAKARA RAO)

न्यायिक सदस्य / JUDICIAL MEMBER

लेखा सदस्य / ACCOUNTANT MEMBER

पुणे Pune; दिनांक Dated : 31st July, 2018.

सतीश

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. The CIT(A)-1, Pune
4. The Pr.CIT-1, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “B Bench” Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune